

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION No. 750
TO BE ANSWERED ON 7th FEBRUARY, 2025**

NO BOND POLICY UNDER NMC

750. SHRI MADDILA GURUMOORTHY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government is aware of the issue regarding the compulsory bond policy for doctors trained in Government medical institutions, which mandates graduates, postgraduates, and super-specialists to serve in Government healthcare facilities after completing their training and if so, the details thereof;
- (b) the current status of the implementation of the No Bond Policy, as recommended by the National Medical Commission (NMC) in its meetings held in 2021 along with the reason for the delay in discontinuing the compulsory bond requirement;
- (c) whether there is any rationale behind the continuation of this policy, despite the unanimous decision by the NMC to recommend its discontinuation and the challenges faced by doctors due to the said policy and if so, the details thereof; and
- (d) the steps taken/proposed to be taken by the Government to address the inconsistencies in the policy, especially considering that professionals in other subsidised education streams, such as engineering, are not subjected to similar service bonds?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (d): As per information provided by National Medical Commission (NMC), the seat leaving bond policy in medical colleges and fixing of bond amount come under the preview of concerned State Governments.
